

[*Translation*]

**Implementation of Decision by Consumer Protection Forum**

7149. SHRI RAJVEERSINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the agency responsible for the implementation of the decision taken by Consumer Protection Forum;

(b) the number of decisions taken by District Consumer Protection Forum which could not be implemented in spite of the stay not having been granted by the State or the Central Consumer Protection Courts; and

(c) the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAMPUJAN PATEL): (a) The District Forums, State Commission and the National Commission are responsible for the implementation of their own orders as provided under section 25 of the Consumer Protection Act, 1986. Failure to comply with the orders of District Forums, State Commission and the National Commission attracts imprisonment or fine or both under section 27 of the Act.

(b) and (c). Orissa, Maharashtra, Goa, Tamil Nadu, Chandigarh, Haryana, Arunachal Pradesh, Pondicherry, Punjab, Gujarat, Andaman & Nicobar Islands have reported 'nil' information in the matter. Delhi Administration has reported 56 such cases which has resulted in delay due to non-service of notices of judgement.

[*English*]

**Import of Raw Jute from Bangladesh**

7150. SHRIMATI VASUNDHARA RAJE: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have a proposal to import raw jute from Bangladesh;

(b) if so, whether Bangladesh Government or any other private agency in that country proposed to export raw-jute;

(c) the cost of the import bill; and

(d) the total quantum of raw jute proposed to be imported from Bangladesh during 1990-91?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The Government have no proposal for the import of raw jute from Bangladesh for meeting the domestic requirements. However, import of raw jute has been allowed under the Advance Licencing Scheme for meeting export commitments.

(b) to (d). Information is being collected and will be placed on the Table of the House.

**Treatment for TB in the Capital**

7151. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any special facilities have been provided for the treatment of T.B. patients in the capital;

(b) the number of T.B. patients in the capital as per Government records; and

(c) the state which accounts for highest number of T.B. patients?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) For treatment of TB Patients in the Capital, this Ministry is providing facilities like free supply of anti-Tuberculosis drugs material and equipment for diagnosis and